

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 14027/2023

(Arising out of impugned final judgment and order dated 03-05-2023 in WC No. 15084/2023 passed by the High Court of Judicature at Allahabad)

SHAHIN AHMAD

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.125866/2023-EXEMPTION FROM FILING O.T. and IA No.125867/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 03-10-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE ARAVIND KUMARFor Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
Mr. Nizam Pasha, Adv.
Mr. Ahmad Ibrahim, Adv.
Ms. Aparajita Jamwal, Adv.
Ms. Ayesha Zaidi, Adv.
Mr. Lzafeer Ahmad B. F., AORFor Respondent(s) Mr. K.M. Nataraj, A.S.G.
Mr. Sharan Dev Singh Thakur, A.A.G.
Ms. Ruchira Goel, AOR
Mr. Siddharth Thakur, Adv.
Ms. Indira Bhakar, Adv.
Mr. Adit Jayeshbhai Shah, Adv.
Mr. Sharanya Sinha, Adv.
Mr. Mustafa Sajad, Adv.
Ms. Keerti Jaya, Adv.UPON hearing the counsel the Court made the following
O R D E R

This Court has considered the Report of the expert/support person appointed by the orders in these proceedings.

In the interest of justice and in the interest of the

concerned children a direction is issued to the respondent - State to ensure that the two children applications for appearing in the re-examination are filed and deposited forthwith.

The report of the expert/support person has broadly indicated that the two children do not wish to reside in the Child Care Institution (CCI) - Bal Greh (Balak) Rajrupur Allahabad. One of them Ahzam Ahmad will be turning 18 tomorrow - obviously, he cannot be made to reside in the institution thereafter.

List this matter on 10.10.2023 at 12 O'clock.

In the meanwhile, Child Welfare Committee is directed to consider the matter afresh in the light of the experts' opinion and pass a reasoned order after hearing the concerned parties within a week.

Order shall be communicated directly to the Court.

(NEETA SAPRA)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)